

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP No.105/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2019**

Name of the Company: Jiwanlalgopalji Makadia (Patel) & Ors.
V/s.
Patel Oils & Chemicals Pvt Ltd & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	JAINISH SHAH with MK VAKHARIA	Advocate	R-1 to 3	
2.	KUNAL PATEL	PCS.	Petitioner	
3.	Chirmay Gandhi	Advocate	Respondent no. 6	
4.	Ravi Shah.	ADU.	R-4	

ORDER

The Parties are represented through their respective Counsel(s).

Counsel for the Respondent No. 4 has filed his Reply, a copy thereof be provided to the Petitioner.

Learned PCS for the Petitioner requested for some time to file rebuttal documents, in pursuance to reply filed by the Respondent No. 4.

The Permission is granted.

The Petitioner to file rebuttal document(s) within **two** weeks by serving an advance copy to the Respondent.

The learned PCS for the Petitioner further brought to our notice that this bench has passed an order for restoration of the TP 115 of 2016 dtd. 23.09.2019, whereby the petition was restored to its file. In view of this, the Registry is directed to list the matter alongwith the present petition on 07.11.2019.

The Petitioner is directed to inform the date of hearing to all the Respondents.

List the matter on 07.11.2019.

(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)

(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 27th day of September, 2019.